

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-119/2001/2852/A

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti Sharmila Bhuyan,
District and Sessions Judge,
Lakhimpur, North Lakhimpur.

Dated Guwahati the th 28 March, 2024.

Sub: **Station leave permission.**

Ref:- Your letter No. DJG/2384/2024 Dated 19.03.2024.

Madam,

With reference to the above, I am directed to inform you that you have been granted **station leave permission, with the official vehicle, at own cost, only within the state of Assam, from the morning of 23.03.2024 till the evening of 25.03.2024.** The Addl. District & Sessions Judge (FTC), Lakhimpur, in his absence, the Addl. Sessions Judge cum Special Judge (POCSO), Lakhimpur, and in her absence, the next senior most Judicial Officer available at the station will remain in charge of your Court and Office in your absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-119/2001/2853/A, dated , 28-03-2024

Copy to:

✓ 1. The Project Manager, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)